

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.235  
**CP/18(AHM)2024**

**Proceedings under Section 271 & 273 of CA 2013**

**IN THE MATTER OF:**

Vottelerdesignpartners Gmbh & Others  
V/s  
Apurva Gandhi & Another

.....Applicant

.....Respondent

**Order delivered on: 18/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Jaydeep Mehta, Adv.  
For the Respondent : Mr. Nihar Thakkar, Adv. a.w Ms. Samrudhi Pawar, Adv.

**ORDER**

Ld. Proxy Counsel for the respondent appeared and waive notice. He seeks time to file vakalatnama and reply in the matter within one-week.

List for further consideration on 19.09.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**